

Minutes of Meeting of Election Committee held on 12.02.2020 at 05.15 PM in Chamber No. 304-I, 4<sup>th</sup> Floor, District Court Complex, Saket, New Delhi

CORAM: Ms. Vineeta Goyal, Addl. Sessions Judge ( SFTC), South, Saket Court,  
Delhi/Chairperson  
Sh. D. K. Rai, Advocate/ Member  
Sh. Dharmendra Singh, Advocate/ Member

<u>Sl. No.</u>	<u>Agenda</u>	<u>Decision</u>
1	Representation of some members of Bar regarding clearance of Dues in forthcoming election of Saket Bar Association	<p>The Committee is in receipt of the letter of some members of the Bar wherein they have raised certain issues regarding clearance of due in forthcoming SBA Election.</p> <p>Advocates Member of the committee are of the view that on bare perusal of the Declaration forms received from Saket Bar Association in which it has been revealed that dues of the Bar have been cleared. Further, Receipt Number and date have also been mentioned in the Declaration Forms by which the Dues stated to have been cleared by the Member concerned. The said Declaration Forms have been duly verified by SBA and forwarded to the Committee for preparing the Voter List.</p> <p>It is further stated by the Advocates Member of the Committee that mandate as flowing from the Judgment of <i>P. K. Dash , Advocate &amp; Ors. Vs Bar Council of Delhi &amp; Ors.</i>, qua "Election Committee" is limited to the extent of preparation of Voter List on the basis of declaration form so, received from the SBA, after due verification/ensuring all compliances.</p> <p>After due deliberation, it is unanimously resolved that <i>supra</i> letter be sent to the Executive Committee of Saket Bar Association for their information and necessary action, if any.</p>
2	Objections removed on 12.02.2020 by fourteen members of the Bar	<p>The office has informed that fourteen members of the Bar namely Mr. Nyamat Hussain (Distinct Id. Decl. Form No. 1416 &amp; 4024); Mr. Vinay Kumar ( Distinct Id. Decl. Form No. 1104 &amp; 1793); Mr. Pankaj</p>



( Distinct Id. Decl. Form No. 1973 & 3028); Mr. Vijay Pratap Singh ( Distinct Id. Decl. Form No. 1689 & 2223); Mr. Mrinendra Singh ( Distinct Id. Decl. Form No.1079 & 4042); Mr. Rajender Singh ( Distinct Id. Decl. Form No. 4026) ; Ms. Renu Gautam ( Distinct Id. Decl. Form No. 4023); Mr. Rakesh Kumar (Distinct Id. Decl. Form No. 3771) Mr. Bhagwan Jha ( Distinct Id. Decl. Form No. 1363) and Mr. Karan Singh (Distinct Id. Decl. Form No. 4293) have approached the office for removing their objections in the Declaration Forms viz. 'Unsigned', 'Multiple Forms' and 'No ID' raised by the Committee. The members of the Committee have perused their Declaration Forms and considered the objections. After due deliberation, it is unanimously resolved that objections have been removed and their name may be included in the category of 'Eligible Voters'. Office is directed to update the eligible voters, accordingly.

Minutes of this meeting be displayed on the website of District Courts. Minutes of meeting be also sent to Hony Secretary, SBA with a request to display the minutes of meeting on the Notice Board of SBA. Minutes of meeting be also displayed on the Notice Boards of Saket Court Complex.

The meeting ended with the votes of thanks.

sd/-

( D. K. Rai)  
Advocate  
Member, Election Committee)

sd/-

(Dharmendra Singh)  
Advocate  
Member, Election Committee)

sd/-

(Vineeta Goyal)  
Addl. Sessions Judge ( SFTC)  
South, Saket Courts, Delhi  
(Chairperson Election Committee)